

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 8705/2019

(Arising out of impugned final judgment and order dated 28-01-2019 in CRLAP No. 1926/1979 passed by the High Court of Judicature at Allahabad)

VINOD KUMAR SHARMA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 138481/2019 - EXEMPTION FROM FILING O.T.)

Date : 04-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Anupam Mishra, Adv.  
Mr. Jenis V. Francis, Adv.  
Mr. Mohit Chandras, Adv.  
Mr. Siddharth Kaushik, Adv.

For Respondent(s) Mr. Anil Kumar Sinha, Adv  
Mr. Ghanshyam Singh, Adv  
Mr. Kirti Vardhan Singh, Adv.  
Mrs. Rachna Gupta, AOR  
  
Mr. Dhirendra Kumar, Adv.  
Ms. Jyoti Tiwary, Adv.  
Mr. Rajeev Kumar Srivastava, Adv.  
Mr. Ajay Kumar Srivastava, AOR

UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter circulated by the learned counsel  
for respondent No. 2, the matter stands adjourned.

Be listed after four weeks, as prayed.

(NEETA SAPRA)  
COURT MASTER (SH)

(RANJANA SHAILLEY)  
BRANCH OFFICER